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PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published With the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE INDIAN INSTITUTE OF TEACHER EDUCATION, GUJARAT (AMENDMENT) BILL, 2019.

GUJARAT BILL NO. 17 OF 2019.

A BILL

Further to amend the Indian Institute of Teacher Education, Gujarat Act, 2010.

It is hereby enacted in the Seventieth Year of the Republic of India as follows :-

- (1) This Act may be called the Indian Institute of Teacher Education, Gujarat (Amendment) Act, 2019.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Short title and
commencement.

Amendment of
section 2 of
Guj. 8 of 2010.

2. In the Indian Institute of Teacher Education, Gujarat Act, 2010 (hereinafter referred to as "the principal Act"), in section 2,-

Guj. 8 of
2010.

(i) after clause (a), the following clause shall be inserted, namely:-

“(aa) “affiliation” means a status by the affiliating University to the college or University or other educational institute imparting education admitted to the privileges of the University;”;

(ii) after clause (c), the following clause shall be inserted, namely:-

“(cc) “DIET” means District Institute of Education and Training established and maintained by the State Government.”.

Amendment of
section 6 of Guj. 8
of 2010.

3. In the principal Act, in section 6, -

(i) in clause (34), the word “and” occurring at the end shall be deleted;

(ii) after clause (34), the following clause shall be inserted, namely:-

“(34-a) to grant affiliation or recognition or approval as the case may be to the District Institute of Education and Training (DIET) on recommendation of the Academic Council and approval of the Executive Committee as per the University Grants Commission norms in this regard:

Provided that the State Government may add any other college/institute as required.”.

Amendment of
section 21 of Guj.
8 of 2010.

4. In the principal Act, in section 21, after clause (k), the following clause shall be inserted, namely:-

“(k-a) to approve affiliation and/or recognition as the case may be;”.

Amendment of
section 23 of Guj.
8 of 2010.

5. In the principal Act, in section 23, after clause (3), the following clause shall be inserted, namely:-

“(3-a) to recommend affiliation or recognition or approval, as the case may be, to the applicant college, on the compliance of the procedure and fulfilment of the conditions laid down by the University under the relevant statute or ordinances in pursuance to clause (34-a) of section 6;”.

STATEMENT OF OBJECTS AND REASONS

The Indian Institute of Teacher Education is established under section 3 of the Indian Institute of Teacher Education, Gujarat Act, 2010 as a premier institute to impart B.Ed. and M.Ed. education in the State.

The District Institute of Education and Training of the State, functions under the Education Department at district level which provides training to the Teachers and also runs B.Ed/M.Ed programme for graduate students. The State Government considers it necessary to strengthen the said District Institute of Education and Training, by making provision in the said act to grant affiliation by the Indian Institute of Teacher Education, Gandhinagar so that the students of District Institute of Education and Training may be enriched in knowledge and may be equipped and acquainted with the latest educational needs and get degree from the University.

This Bill seeks to amend the said Act to achieve the aforesaid object.

BHUPENDRASINH CHUDASAMA,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill provides for delegation of legislative power in the following respects:--

Clause 1.— Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power, as aforesaid, is necessary and is of a normal character.

Dated the 18th July, 2019.

BHUPENDRASINH CHUDASAMA.

By order and in the name of the Governor of Gujarat.

Gandhinagar,
Dated the 18th July, 2019.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.